

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. 232/2009

This, the 29th day of May, 2009.

Hon'ble Dr. A. K. Mishra, Member (Administrative)

Smt. Usha Rani Force No.015263529 Hospital Cook, widow of Late Force No. 700460384 Havildar/tailor Ram Kumar, presently Posted in Central Reserve Police Force Hospital, Group Center, Bijnaur Town, Lucknow.

Applicant.

By Advocate Sri D.N. Pandey.

Versus

1. Union of India through its Secretary to Government of India, Ministry of Home affairs, North Block, New Delhi.
2. Director General of Central Reserve Police Force, C.G.O. Complex, Lodhi Road, New Delhi.
3. Director Medical, Directorate General, Reserve Police force, R. K. Puram, New Delhi.
4. The Deputy Inspector General of Police, Central Reserve Police Force, Group Center, Bijnaur town, Lucknow.

Respondents.

By Advocate Sri K. K. Shukla.

By Hon'ble Dr. A. K. Mishra, Member (A)

Heard both sides.

2. The learned counsel for the applicant submits that the applicant is working as Hospital Cook at CRPF, Bijnaur and now she has been transferred to the post of GD Cook in 135th Battalion of CRPF which is located in the state of Gujarat.

3. The applicant is a widow and has a marriageable daughter. She wants to be retained at Lucknow to arrange the marriage of her daughter. On that ground, she has made a representation on 4.5.2009(annexure A-3). It is her case that if the representation is disposed of with a reasoned order, the purpose of this O.A. will be served. The respondents have no objection.

4. In view of the above, the Respondent No. 3 is directed to dispose of the pending representation of the applicant dated 4.5.2009 with a speaking and



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reasoned order within a period of 2 months from the date a copy of this order is presented before him. The transfer order may be kept in abeyance till the disposal of the pending representation. No costs.


(Dr. A. K. Mishra)

Member (A)

v.